

(18)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH
AT HYDERABAD.
M.A.NO.80 of 95 in O.A.NO.1071 of 1993.

Between

Dated: 27.7.1995.

1. Prabhatilal Yadav.
2. M.S.B.Philip.
3. A.V.Ethiraj.
4. N.Krishna.
5. A.Yadaiah.

... Applicants

And.

1. The General Manager, Security, Printing Press, Hyd.
2. Union of India, represented by the Secretary, Ministry of Finance, Government of India, New Delhi.

... Respondents

Counsel for the Applicants : Sri. S.Thripurasundari

Counsel for the Respondents : Sri. N.R.Devaraj, Sr. CGSC.

CORAM:

Hon'ble Mr. A.B.Gorthi, Administrative Member

Contd:...2/-

Copy to:-

1. The General Manager, Security, Printing Press, Hyderabad.
2. The Secretary, Ministry of Finance, Union of India, Government of India, New Delhi.
3. One copy to M/s S. Thripurasundari, advocate, 11-6-868, Red hills, Hyd.
4. One copy to Sri. N.R. Devaraj, Sr. CGSC, CAT, Hyd.
5. One copy to Library, CAT, Hyd.
6. One spare copy.

Rsm/-

[Handwritten signatures]

M.A.No.80/95 in

O.A.1071/93

Date of Order: 27.7.95

X As per Hon'ble Shri A.B.Gorthi, Member (Admn.) X

* * *

Heard learned counsel for both the parties.

2. The short prayer in the M.A. is for a direction to the respondents to implement our order dated 2.9.93 in OA.1071/93. In that the respondents were directed to consider the relief claimed by the applicants in the light of the relevant office memos/circulars etc. issued by the Government.

3. Mr.N.R.Devraj, learned standing counsel for the respondents read out the draft counter. According to the facts stated therein the matter was referred by the General Manager, Security Printing Press to the Ministry of Finance (Respondent No.2 in the OA) for a clarification and final decision in the matter. It is further stated that the relief claimed by the applicants was negative by Respondent No.2.

4. In these circumstances, Respondent No.1 ought to have communicated the decision received by him from Respondent No.2 to the applicants ~~soon~~ after it ^{was} received. Had that been done, this MA would not have been filed. In these circumstances, we dispose of this M.A. with a direction to the Respondent No.1 to communicate the decision of the Government of India (Ministry of Finance) to the applicants in the OA within a period of 15 days from the date of communication of this order. MA is thus stand disposed of.

[Signature]
(A.B.GORTHI)
Member (Admn.)

Dated: 27th July, 1995
(Dictated in Open Court)

sd

[Signature]
Dr. Reginald

Contd...

In the CAT Hyd. Bench
at Hyd.

Hon Mr. A-B. Gorai Am.

Judgment dt. 27.7.95

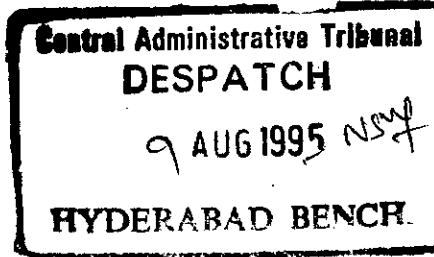
win

m.A. 80795

win
m.A. 1071/93.

m.A. stands D 10.170
order as to costs

No spare copy



20